

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 487/TT/2019

- Subject** : Petition for revision of transmission tariff of the 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for two assets under Rangit Transmission System in the Eastern Region
- Date of Hearing** : 18.5.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Bihar State Power (Holding) Company Ltd. & 5 Others
- Parties Present** : Shri S. S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri V. P. Rastogi, PGCIL
Shri A. K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for revision of tariff of the 2001-04, 2004-09 and 2009-14 tariff periods, truing up of tariff of the 2014-19 tariff period and determination of tariff of the 2019-24 tariff period of Asset-I: Rangit-Meli Transmission Line of Rangit and Rangit-Rammam Transmission Line; and Asset-II: 132 kV Rangit-Siliguri Transmission Line under Rangit Transmission System in the Eastern Region;
 - b. The assets were put into commercial operation on 1.12.1998;
 - c. The tariff of the assets for the 2014-19 tariff period was approved vide order dated 26.11.2015 in Petition No. 224/TT/2014;
 - d. No Additional Capital Expenditure is claimed in 2014-19 and 2019-24 tariff periods;
 - e. The true-up of the 2014-19 tariff period and tariff of the 2019-24 tariff period is claimed based on the capital cost admitted vide order dated 26.11.2015 in Petition No. 224/TT/2014;



- f. Form 10B comprising of de-capitalization details with respect to modification of 132 kV AIS bays into GIS bays at Siliguri Sub-station under ERSS XII Project has been submitted by the Petitioner;
- g. No reply has been received from any of the Respondents; and
- h. Requested to allow tariff taking into consideration the de-capitalisation of the bays.

3. In response to a query of the Commission, the representative of the Petitioner submitted that the details of de-capitalisation have been submitted in reply to technical validation letter vide affidavit dated 30.7.2020. The same was not submitted in the original Petition.

4. In response to another query of the Commission, the representative of the Petitioner submitted that the de-capitalization of 132 kV AIS bays was done during 2016-17 period and the de-capitalisation amount was ₹71.60 lakh.

5. The Commission observed that in the tariff calculation submitted in the original petition, the Petitioner has not factored the de-capitalization amount and the same has to be taken into consideration for tariff determination.

6. After hearing the representative of the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

